

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No.113  
173/241- 242/PB/2019

**IN THE MATTER OF:**

Emaar Holding II	...	Applicant/Petitioner
Vs		
Emaar MGF Land Ltd. & Ors.	...	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code.**

**Order delivered on 10.11.2020**

**Coram:**  
**SHRI B.S.V. PRAKASH,**  
**HON'BLE ACTG. PRESIDENT**

**SHRI HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**


**PRESENTS:**

For the Applicant : Mr. SN Mookherjee, Sr. Advocate with Mr. Dheeraj Nair,  
Mr. Kumar Kislay and Mr. Angad Baxi, Advs.  
For the Respondent : Mr. Shriya Raychaudhuri, Adv.  
Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha,  
Mr. Pratibhanu Khairola and Ms. Raksha Agrawal, Advs  
for Respondent No.1  
Dr. U.K. Chaudhary, Sr. Adv with Jayant Mehta,  
Manisha Chaudhary, Mansumyer Singh, Aditya Bisht,  
Pranay Chitale, Advs for Respondents No. 2,3,4,8-

**ORDER**

List this matter on 11.11.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**

Deepak Kumar  
10.11.2020